High Court in Civil Writ No. 439 of 1972 decided in their favour on the 27th May, 1977 and finally by the Supreme Court in Civil Appeal no. 368 of 1978 along with Civil Appeal No. of 1980 arising out of SHP(C) No. 4132 of 1980 on the 22nd October, 1980; and

(c) if so, what are the reasons for paying them less than the Government servants?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATH,): (a) The sala-' ries/allowance_s are as under:—

Category			Basic Pay	Ad-hoc in- crease	Allowances paid out of canteen funds	Tota
			Rs.	Rs.	Rs.	Rs.
Manage: .			232.00	124.00	288.00	644.00
Asstt. Manager	•	•	122.00	140.00	203-00	465 00
Cook .	•	•	95.00	175.00	103.00	373 · 00
Washet/Vendor		-	85.00	135.00	103.00	323.00

(b) A copy of the Judgement de livered by the Supreme Court on 22nd October, 1980, ityas been asked for J and hay not yet been received.

(c) $Poe_s < not arise.$

Leasing of sick industries to private parties

2673. DR. M. M. S. SIDDKU: SHRI BISWA GOSWAMI;

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government's attent ion has ben drawn to the news item appeared in the 'Tribune' dated the 26th November, 1980 to the effect that •the State Government of Haryana has decided to lease out four public sec tor sick undertakings to private parties;

(b) if so, whether the Union Go vernment has been approached to allow the State Government of Haryan-i to do so; and

(c) what advice the Union Govern ment has given to Haryana State in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

- (a) Yes, Sir.
- (b) No, Sir.

(c) Government of India does not favour sale or leasing out public sector units to iprivate parties), as it amounts to withdrawal of Govern-were set up in public sector. If it is a matter of sickness, public sector units should be able to rehabilitate themselves through planned corrective action.

Import and Production of Cement

2674. SHRI V. GOPALSAMY: SHRI V. P. MUNUSAMY:

Will the Minister of INDUSTRY be pleased to state:

(a) what quantity of Cement India has imported since January, 1980 upto date;

(b) what further step_s have been taken this year by the Union Government to attain self sufficiency in the matter of cement production; (c) vrhat is the number of fresh licences given to start mini cement plants State-wise; and

(d) the number of pending applications State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) A quantity of 29,28,500 tonne_s of cement has been imported during the period 1-1-1980 to 30-11-1980.

(b) Every effort is being made to increase availability of cement in the country by better utilisation of existing capajcitiesi and sanctioning new capacities.

(c) Two Industrial Licences for setting up mini cement plants in the State of Andhra Pradesh were issued during the year 1980. In addition 17

(Seventeen) Letters of Intent were also granted during the year 1980, for setting up Mini Cement Plants, as detailed below:—

State		No
Madhya Pradesh		4
Maharashtra		3
Gujarat		2
Karnataka		2
Uttar Pradesh		2
Andhra Pradesh		1
Himachal Pradesh		1
Orissa		1
Rajasthan		1
	TOTAL	17

(d) The following number of applications for grant of Industrial Licence_s

for setting up mini cement pending at present:	plants	are
Gujarat	3	
Andhra Pradesh	2	
Karnataka	2	

to Questions

Publishing of Bulletin by National Labour Institute

Madhya Pradesh

Himachal Pradesh

Maharashtra

2675. SHRI KALRAJ MISHRA: SHRI

LAKHAN SINGH:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the National Labour Institute publishes a NLI bulletin every month;

(b) what is the main purpose and what policy is being followed in that publication;

(c) whether the number of subscribers is seizeable enough to make it a self-reliant publication;

(d) whether it is also a fact that there is a back-log of about one year in the series of this publication; and

(e) if so, what step_s pre proposed to be taken by Government to bring the publication upto date as well as to revamp its policy to make the publication useful and informative for the consumers and to make it really selfreliant?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) The NLI bulletin used to be monthly till December, 1979 and thereafter i_s quarterly.

(b) The editorial policy of this bulletin is to invite empirical research

2

2

1

12

TOTAL